IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-229/ND/2017

In the matter of:

Real Capital Residency (P) LtdPETITIONER

Vs.

Registrar of Companies ... RESPONDENT

SECTION:

Under Section 252 (3)

Order delivered on 16.1.2018

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Awnish Kumar, Advocate

For the Respondent/Corporate Debtor:

For the Intervener : Ms. Lakshmi Gurung, Standing

Counsel for Income tax Deptt

ORDER

Learned Counsel for the petitioner is present and seeks the withdrawal of the petition in view of the fact that the petition has been filed not by way of an Appeal but by way of a petition.

Taking into consideration the said representation, the petitioner is allowed to withdraw the same with a liberty to file afresh by way of appeal under the provisions of Section 252 of the Companies Act, 2013.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 16.1.2018